

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

* * *

OA 1160/92

29.04.1992

SHRI G.L. RAINA

...APPLICANT

VS.

UNION OF INDIA & ORS.

...RESPONDENTS

CORAM :

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

FOR THE APPLICANT

...SH.D.K. RUSTOGI

FOR THE RESPONDENTS

...NONE

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

ORDER (ORAL)

(DELIVERED BY HON'BLE SHRI J.P.SHARMA, MEMBER (J)

The applicant, Executive Engineer (Electrical) working under Ministry of Works and Housing has alleged that his date of birth recorded in the service record is wrong. He has further stated that he is going to retire tomorrow, i.e., 30.4.1992. The learned counsel for the applicant argued that the record of date of birth of the applicant is at a place which is now known as occupied part of Kashmir.

He, therefore, wants that he should be given two months' time to file that record. The applicant is an educated

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gazetted officer and has already put a long standing in the service. At this stage, the learned counsel for the applicant desires that the matter be adjourned for two months. But I do not think that it is such a matter where the adjournment can be granted for filing the record. The applicant is at liberty *as per law & Limini* to file the application with the record at any time, he chooses as advised. The present application, therefore, is disposed of in limini as not maintainable. *45 19 (3) of the A.T.A.C*
on 1985

J. Sharma.
(J.P. SHARMA)
MEMBER (J)
29.04.1992